

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1306 of 2019**

**IN THE MATTER OF:**

**Excise and Taxation Department  
Sonipat, Haryana**

**...Appellant**

**Versus**

**Sunstar Overseas Ltd. & Anr.**

**...Respondents**

**Present:**

**For Appellant : Ms. Manisha Agawal Narain, Advocate**

**For Respondents : Mr. Abhishek Anand and Mr. Mohak Sharma,  
Advocates**

**ORDER**

**19.03.2020** Learned counsel for the Appellant submits that though the impugned order approving the resolution plan speaks of the 'operational creditors' being treated fairly, in fact, Appellant's claim (Government dues) have not been taken care of despite verified claim. This proposition of fact is disputed by Mr. Abhishek Anand, learned counsel appearing on behalf of the Respondent who submits that the Appellant has failed to lodge the claim as would appear from the record.

Mr. Abhishek Anand, learned counsel for the Respondent may file short reply-affidavit within two weeks. Rejoinder, if any, may be filed by the Appellant within two weeks thereof.

List the appeal 'for Admission (After Notice)' on **23<sup>rd</sup> April, 2020** within 10 matters.

[ Justice Bansi Lal Bhat ]  
Acting Chairperson

[ Shreesha Merla ]  
Member (Technical)

/ns/rr/